ZIPNET and active involvement of NGOs etc. to check the increasing number of cases of crime against women and children in the NCT of Delhi.

- (d) No, Sir. However, in some cases, the trial period reach ten years due to several reasons.
- The Union Government attaches the highest importance to the matter of (e) prevention and control of crime against women. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 on crimes against women to all State Governments/UTs. The advisory inter-alia, asks the State/UTs Governments to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, set up Fast Track Courts and Family Courts, improve the quality of investigations, minimize delays in investigations of crime against women, set up 'Crime against Women Cells' in districts, to undertake gender sensitization of the police personnel and set up special women courts. Speedy investigation should be conducted in heinous crimes like rape etc.

Honour killings in the country

1598. DR. BHALCHANDRAMUNGEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many incidents of honour killings took place in different parts of the country during the last three years;
 - (b) the State-wise details thereof;

Written Answers to

- (c) whether the Ministry proposes to make separate legislation to eliminate the evil practice of honour killing;
 - (d) if so, what is the time-frame; and
 - if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per information available, National Crime Records Bureau (NCRB) has recently started collecting data on honour killings since January, 2014. State-wise available data is given in Statement (See below).

(c) to (e) The Law Commission has submitted its 242nd Report titled as Prevention of Interference with the Freedom of Matrimonial Alliances (In the name of Honour and Tradition) and has recommended for bringing a standalone legislation namely "The 278

Prohibition of Interference with the Freedom of Matrimonial Alliance Bill" to curb the social evil of the caste councils/Panchayats interference and endangerment the life and liberty of young persons marrying partners belonging to the same gotra or to a different caste/religion. As personal laws, including matrimonial laws, are under the administrative control of the Legislative Department, Ministry of Law and Justice "The Prohibition of Interference with the Freedom of Matrimonial Alliance Bill" hence the legislation is being processed by Ministry of Law and Justice. The Ministry have circulated the Bill to the State Governments and Union Territory Administrations for their comments/ views as the subject matter of the Bill falls in List III-Concurrent List of the Seventh Schedule to the Constitution of India.

Statement

State/UT-wise incidences of Honour Killings
during 2014 (Provisional)

Sl. No.	State/UT	Honour Killing	Figure are up to the month of
1	2	3	4
1	Andhra Pradesh	1	March
2	Arunachal Pradesh	0	March
3	Assam		
4	Bihar		
5	Chhattisgarh		
6	Goa	0	April
7	Gujarat		
8	Haryana		
9	Himachal Pradesh		
10	Jammu and Kashmir		
11	Jharkhand		
12	Karnataka		
13	Kerala	0	April
14	Madhya Pradesh		

Written Answers to		[23 July, 2014]	Unstarred Questions 2'	
1	2	3	4	
15	Maharashtra	1	April	
16	Manipur	0	April	
17	Meghalaya			
18	Mizoram	0	April	
19	Nagaland	0	February & March only	
20	Odisha			
21	Punjab			
22	Rajasthan			
23	Sikkim	0	April	
24	Tamil Nadu	0	March only	
25	Tripura	0	March only	
26	Uttar Pradesh			
27	Uttarakhand			
28	West Bengal			
	Total (State)	2		
29	Andaman and Nicobar Islands	0	May	
30	Chandigarh	0	April	
31	Dadra and Nagar Haveli	0	Jan, Feb, March & May	
32	Daman and Diu			
33	Delhi	0	February	
34	Lakshadweep	0	April	
35	Puducherry	0	April	
	Total (UTs)	0		
	Total (All India)	2		

Source: Monthly Crime Statistics

Data is provisional

[&]quot;" Blank represent as data not available